

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumlai Tea & Industries Limited
2.	Date of incorporation of corporate debtor	29/05/1979
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1979PLC032036
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Ganesh Chandra Avenue Kolkata 700013, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	1 <sup>st</sup> August, 2019
7.	Estimated date of closure of insolvency resolution process	28 <sup>th</sup> January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Samya Sengupta Registration No.- IBBI/IPA-001/IP-P00098/2017-2018/10198
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chambers, 2, Lal Bazar Street, Room No. - 204 & 205, Kolkata- 700001  Email- samyax@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Todi Chambers, 2, Lal Bazar Street, Room No. - 204 & 205, Kolkata- 700001  Email- <a href="mailto:ip.samyasengupta@gmail.com">ip.samyasengupta@gmail.com</a>
11.	Last date for submission of claims	15 <sup>th</sup> August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)-N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kumlai Tea & Industries Limited on 1st August, 2019.



The creditors of Kumlai Tea & Industries Limited are hereby called upon to submit their claims with proof on or before 15th August, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional  
Date and Place

: Samya Sengupta  
: Kolkata, 3<sup>rd</sup> August, 2019

